

**NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD BENCH
AHMEDABAD**


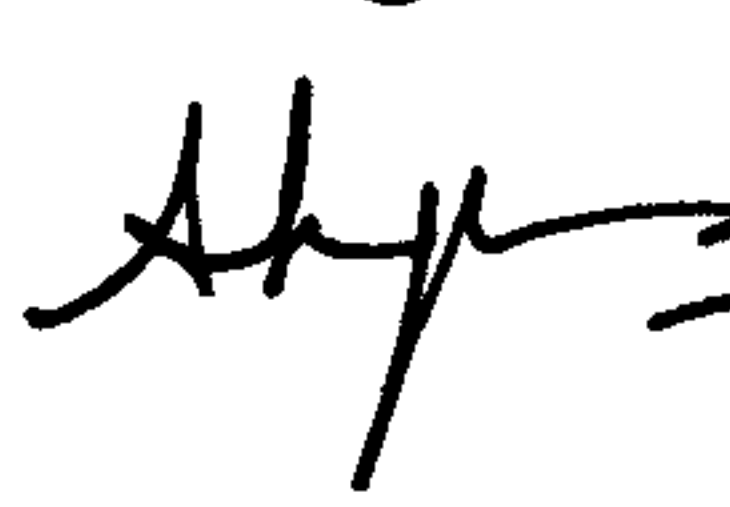
C.P. No. 51/241-242/NCLT/AHM/2018

Coram: **Hon'ble Mr. HARIHAR PRAKASH CHATURVEDI, MEMBER JUDICIAL**
Hon'ble Ms. MANORAMA KUMARI, MEMBER JUDICIAL

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 16.07.2018**

Name of the Company: Krishak Bharati Cooperative Ltd.
V/s.
Gujarat State Energy Generation Ltd. & Ors.

Section of the Companies Act: Section 241-242 of the Companies Act, 2013


<u>S.NO.</u>	<u>NAME (CAPITAL LETTERS)</u>	<u>DESIGNATION</u>	<u>REPRESENTATION</u>	<u>SIGNATURE</u>
1.	KUNAL VYAS FOR ARJUN JOSHI	ADVOCATE	PETITIONER	
2.	Aspi M. Kapadia	Adv.	Resp No 2 (GSPC)	

ORDER

Advocate Mr. Kunal Vyas i/b Advocate Mr. Arjun Joshi is present for the Petitioner. Advocate Mr. Aspi Kapadia is present for the Respondent No. 2.

On the request of Petitioner, the matter is adjourned.

List the matter on 30.07.2018.


**MANORAMA KUMARI
MEMBER JUDICIAL**


**HARIHAR PRAKASH CHATURVEDI
MEMBER JUDICIAL**

Dated this the 16th day of July, 2018.